

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 8**

**IA 1944/2024 (New IA) in C.P. (IB)/3863(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **RAJENDRA      SHAH      VS      VARSHA  
CORPORATION LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

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**ORDER**

**IA 1944/2024 (New IA) in C.P. (IB)/3863(MB)2019**

- 1) None present for the Applicant when the matter is called out.
- 2) The present Interlocutory Application has been filed by the Liquidator of the Corporate Debtor for placing on record 2<sup>nd</sup> Progress Report under Regulation 15 (1) (b) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.
- 3) The said Progress Report filed by the Liquidator is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1944 of 2024, is disposed of as Allowed.

4) Registry shall list the main Company Petition on Board on the date where other pending Applications arising out of the present Company Petition are stated to have been listed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare